

English > Human Rights Bodies

View the ratification status by country or by treaty

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CMW (art. 77): To come into effect, the procedure under article 77 on individual communications requires a minimum of 10 State parties to make the requisite declaration.

Ratification Status for India

Treaty	Signature Date	Ratification Date, Accession(a), Succession(d) Date
CAT - Convention against Torture and Other Cruel Inhuman or Degrading Treatment or Punishment	14 Oct 1997	
CAT-OP - Optional Protocol of the Convention against Torture		
CCPR - International Covenant on Civil and Political Rights		10 Apr 1979 (a)
CCPR-OP2-DP - Second Optional Protocol to the International Covenant on Civil and Political Rights aiming to the abolition of the death penalty		
CED - Convention for the Protection of All Persons from Enforced Disappearance	06 Feb 2007	
CEDAW - Convention on the Elimination of All Forms of Discrimination against Women	30 Jul 1980	09 Jul 1993
CERD - International Convention on the Elimination of All Forms of Racial Discrimination	02 Mar 1967	03 Dec 1968
CESCR - International Covenant on Economic, Social and Cultural Rights		10 Apr 1979 (a)
CMW - International Convention on the Protection of the Rights of All Migrant Workers and Members of Their Families		
CRC - Convention on the Rights of the Child		11 Dec 1992 (a)
CRC-OP-AC - Optional Protocol to the Convention on the Rights of the Child on the involvement of children in armed conflict	15 Nov 2004	30 Nov 2005
CRC-OP-SC - Optional Protocol to the Convention on the Rights of the Child on the sale of children child prostitution and child pornography	15 Nov 2004	16 Aug 2005



Treaty	Signature Date	Ratification Date, Accession(a), Succession(d) Date
CRPD - Convention on the Rights of Persons with Disabilities	30 Mar 2007	01 Oct 2007



Acceptance of individual complaints procedures for India

Treaty	Acceptance of individual complaints procedures	Date of acceptance/non acceptance
CAT, Art.22 - Individual complaints procedure under the Convention against Torture	-	
CCPR-OP1 - Optional Protocol to the International Covenant on Civil and Political Rights	NO	
CED, Art.31 - Individual complaints procedure under the International Convention for the Protection of All Persons from Enforced Disappearance	-	
CEDAW-OP - Optional Protocol to the Convention on the Elimination of All Forms of Discrimination against Women	NO	
CERD, Art.14 - Individual complaints procedure under the International Convention on the Elimination of All Forms of Racial Discrimination	N/A	
CESCR-OP - Optional protocol to the International Covenant on Economic, Social and Cultural Rights	NO	
CMW, Art.77 - Individual complaints procedure under the International Convention on the Protection of the Rights of All Migrant Workers and Members of Their Families	-	
CRC-OP-IC - Optional Protocol to the Convention on the Rights of the Child	NO	
CRPD-OP - Optional protocol to the Convention on the Rights of Persons with Disabilities	NO	



Acceptance of the inquiry procedure for India

Treaty	Acceptance of inquiry procedure	Date of acceptance/non acceptance
CAT, Art.20 - Inquiry procedure under the Convention against Torture	-	
CED, Art.33 - Inquiry procedure under the International Convention for the Protection of All Persons from Enforced Disappearance	-	
CEDAW-OP, Art. 8-9 - Inquiry procedure under the Optional protocol to the Convention on the Elimination of All Forms of Discrimination against Women	-	
CESCR-OP, Art.11 - Inquiry procedure under the Optional Protocol to the International Covenant on Economic, Social and Cultural Rights	-	
CRC-OP-IC, Art.13 - Inquiry procedure under the Optional Protocol to the Convention on the Rights of the Child	-	



Treaty	Acceptance of inquiry procedure	Date of acceptance/non acceptance
CRPD-OP, Art.6-7 - Inquiry procedure under the Convention on the Rights of Persons with Disabilities	-	



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